(2021) 04 SEBI CK 0139

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.158, 557 Of 2021, Appeal No.214 Of 2021

Yograj Singh Bhau APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 28-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0139

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Chirag Bhavsar, Nishit Dhruva

Judgement

1. Let a reply be filed by the respondent within two weeks enclosing the documents in which the appellant is signatory and which would indicate that

he was working as a Director in the Company in question. The respondent will also explain the delay of 15 years in the issuance of the show cause

notice. List on 18th May, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.